

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**AHMEDABAD**  
**DIVISION BENCH**  
**COURT - 1**

ITEM No.205 -IA/1232(AHM)2023  
In  
CP(IB) 169 of 2019

**Proceedings under Section 7 IBC**

**IN THE MATTER OF:**

Canara Bank  
V/s  
Nakoda Ltd

.....Applicant

.....Respondent

**Order delivered on: 12/07/2024**

**Coram:**

Mr.Shammi Khan, Hon'ble Member(J)  
Mr.Sameer Kakar, Hon'ble Member(T)

**PRESENT:**

For the Applicant :Ms. Kriti Kothari, Advocate for Mr. Arjun Sheth, Advocate  
For the Respondent :Mr. Kunjal Dalal, PCS for R-1 & R-2  
:None for R-3 & R-4

**ORDER**  
**(Hybrid Mode)**

**IA/1232(AHM)2023**

Learned proxy counsel for the applicant states that rejoinder to the reply of R-1 & R-2 has been filed through e-mode which is not available on the DMS Portal. Let ensure the soft and physical copy of the rejoinder on record by the applicant within three days.

Further, today learned PCS who appears for R-1 & R-2 states that he has no more instruction to appear for R-3 & R-4. Hence, no memo of appearance or any authorization has been filed in terms of last statement made for the making appearance for R-3 & R-4.

As per service report affidavit dated 23.11.2023 vide Inward Diary No. 4614, notice upon R-3 & R-4 were also delivered on 16.11.2023, as per tracking report of the postal authority as well as through e-mode on 10.11.2023. Despite due service, no one is appearing for R-3 & R-4, therefore, they are proceeded **Ex-parte**.

Meanwhile, appearing parties are directed to file written synopsis with convenience chart mentioning the facts, considering the reply, rejoinder, issues involved, and point of law therein, citation, if any, in support of their submissions not more than three pages within two weeks.

Re-list for further consideration on 23.08.2024.

Sd/-

**SAMEER KAKAR**  
**MEMBER (TECHNICAL)**

Sd/-

**SHAMMI KHAN**  
**MEMBER (JUDICIAL)**